

Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL,
ALLAHABAD BENCH, ALLAHABAD**

Allahabad, this the 23rd day of July 2021

Present :

Hon'ble Mr. Devendra Chaudhary, Member-A

Original Application No.331/00383/2020
(U/S 19, Administrative Tribunal Act, 1985)

1. Ayudh Nirmani Mazdoor Sangh, Ordnance Factory, Raipur, Dehradun through its General Secretary Ujjwal Tyagi, Personal No. 2809, S/o Sri Raj Kumar Tyagi. a/a 32 years, Posted as H.S.-I in Optical Section, R/o 29, Tyagi Physiotherapy Centre, Near OBC Bank, Raipur, District Dehradun-248008.
2. Dhirendra Kumar Tyagi (Personal No. 1897), S/o Sri Late S.S. Tyagi, Posted as MCM, aged about 53 years (Posted as MCM in Optical Section), R/o C-19/6, New Type-3, Old Estate Raipur, District Dehradun-248001.
.....Applicants.

By Advocates – **Shri Ashok Kumar Singh**
Ms. Rekha Singh.

V E R S U S

1. Union of India through its Secretary, Department of Defence Production, Ministry of Defence, Government of India, South Block, New Delhi-110001.
2. The Director General, Ordnance Factory Board, Ministry of Defence, Government of India, 10-A, Shaheed Khudiram Bose Road, Kolkata-700001.
3. The Senior General Manager, Ordnance Factory, Raipur, Dehradun (Uttarakhand)-248008.
4. The Principal Controller of Accounts (Factories), 10-A, Shaheed Khudiram Bose Road, Kolkata-700001.

..... **Respondents**

By Advocate : **Shri T.C. Agarwal.**

ORDER

Shri Ashok Kumar Singh, learned counsel for the applicants is present in court and Shri T.C. Agarwal, learned counsel for the respondents is present online through video conferencing.

2. Heard on the point of admission and perused the records available in the PDF.

3. At the outset, learned counsel for the applicants has submitted that the representation dated 18.02.2019 (Annexure A-4) is pending with the respondents. Learned counsel for the applicants submitted that the applicants will be satisfied at this stage, if a direction is issued to the respondent concerned, who is the competent authority, to decide it by passing a reasoned and speaking order, in a time bound manner.

4. Learned counsel for the respondents has no objection to the same.

5. In view of the limited prayer, as mentioned above, no fruitful purpose would be served in keeping this O.A. pending. Accordingly, it is disposed of at the admission stage itself with direction to the competent authority amongst the respondents, to decide the representation dated 18.02.2019 (Annexure A-4) by passing a reasoned and speaking order, in accordance with law, within a period of two months from the date of receipt of a certified copy of this order. The decision so taken shall be communicated to the applicant without any delay.

6. It is made clear that the bench has not expressed any view on merits of the case.

7. No order as to costs.

(DEVENDRA CHAUDHRY)
Member (A)

/M.M./